

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3081
ANSWERED ON:23.08.2006
CVC CIRCULAR
Singh Shri Ganesh Prasad;Singh Shri Sitaram

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Vigilance Commission has issued a Circular No. 16/3/06 dated 28.3.2006 providing extra legal and additional protection to its officers;
- (b) if so, the details thereof;
- (c) whether the Union Government has taken up the matter with the CVC; and
- (d) if so, the action taken by the Union Government in this regard including withdrawal of the Circular of CVC?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS.(SHRI SURESH PACHOURI)

(a) to (d): To ensure that the required degree of protection is conferred on the vigilance officials supporting the Chief Vigilance Officer, the Central Vigilance Commission in exercise of its powers under section 8(1)(h) of the Central Vigilance Commission Act, 2003 has issued the circular relating to protection against victimization of vigilance officials in certain organizations.

The Central Vigilance Commission Act, 2003 empowers the Commission to exercise superintendence over the vigilance administration of the various Central Government organizations.